



TABLE A		
Indicative timeline of broad activities involved in Rights Issue from the date of approval of Board of Directors of the Issuer till the date of closure of Rights Issue		
Sr. No.	Broad activities performed during Rights Issue Process	Timelines (Working Days)
1.	1 st Board meeting for approval of rights issue	T (T being the date of Board of Directors of the Issuer approving the Rights Issue)
2.	Notice for 2 nd Board meeting to fix record date, price, entitlement ratio etc. <i>Subject to Board's/ shareholders' approval*</i>	T*
3.	Application by the issuer for seeking in-principle approval along with filing of Draft Letter of Offer with Stock Exchanges	T+1
4.	Receipt of in-principle approval from Stock Exchanges	T+3
5.	2 nd Board meeting for fixing record date, price, entitlement ratio etc.	T+4
6.	Filing of Letter of Offer with Stock Exchanges and SEBI	T+5 to T+7
7.	Record Date	T+8
8.	Receipt of BENPOS on Record date (at the end of the day)	T+8
9.	Credit of Right Entitlements (REs)	T+9
10.	Dispatch / Communication to the shareholders of Letter of Offer	T+10
11.	Publication of advertisement for completion of dispatch	T+11
12.	Publication of advertisement for disclosing details of specific investor(s)	T+11
13.	Issue opening and commencement of trading in REs (Issue to be kept open for minimum 7 days as per Companies Act, 2013)	T+14
14.	Validation of Bids	T+14 to T+20
15.	Closure of REs trading (3 working days prior to issue closure date)	T+17
16.	Closure of off-market transfer of REs	T+19
17.	Issue closure	T+20
<p><i>*If the Issuer is making a Rights Issue of convertible debt instruments, wherein shareholder's approval is required, then the notice for 2nd Board meeting to fix record date, price, entitlement ratio etc. would be given on the date of receiving shareholders' approval and the remaining timeline would be adjusted accordingly.</i></p>		



TABLE B		
Indicative timeline of broad activities involved in Rights Issue from the date of closure of Rights Issue till the date of listing and trading		
Sr. No.	Broad activities performed during Rights Issue Process	Timelines (Working Days)
1.	Issue closure	T (T being the date of closure of issue)
2.	Suspension of RE ISIN (immediately on issue closure)	T
3.	RTA obtains bid file from Stock Exchanges (SEs)	T
4.	Reverting for correction files to SCSBs for ASBA bids	T
5.	Receiving rectified/final bid data from SEs	T
6.	Receipt of final certificate from the SCSBs	T
7.	Co-ordination with SCSBs for pending final certificates for ASBA application	T
8.	Complete reconciliation of valid ASBA, REs holding and technical rejection.	T
9.	Basis of allotment to be carried out by RTAs in coordination with Designated Stock Exchange (DSE)	T+1
10.	Stock Exchange to approve the basis of allotment	T+1
11.	Transfer of funds from ASBA accounts to allotment account for allottees and refund account and unblocking of accounts for non-allottees	T+1
12.	Listing application to be made to SEs	T+1
13.	Instructions to dispatch of allotment and refund/unblocking intimations	T+2
14.	Receiving in-principle listing approval for corporate action	T+2
15.	Submit application with depositories for credit to respective demat shareholder account	T+2
16.	Receipt of credit confirmation from NSDL/CDSL	T+2
17.	Filing Documents with SEs for trading approval	T+2
18.	Publication of basis of allotment advertisement in newspaper and submission of same with SEs	T+2
19.	Receipt of trading approval from SEs	T+2
20.	Shifting of shares from temporary ISIN to live ISIN	T+2
21.	Transfer of funds from Rights escrow account to Issuer's monitoring account	T+2
22.	Commencement of trading of shares issued pursuant to rights issue	T+3
23.	Submission of media compliance report with SEBI	T+3